

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****M/s. VIBRANT CONTENT PRIVATE LIMITED
[OPERATING IN MEDIA AND PUBLISHING INDUSTRY AT MUMBAI]**

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS							
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Vibrant Content Private Limited PAN: AAECV1061F CIN: U22219MH2012PTC232823						
2.	Address of the registered office of the corporate debtor	Shop No. 026, 1st Floor, Evershine Mall, Chincholi Bunder Road, Malad West Mumbai – 400064 Maharashtra						
3.	URL of website	There is no website						
4.	Details of place where majority of fixed assets are located	Complete details of the assets are not yet known as suspended management has not yet provided the same. The CD has intangible assts in the form broadcasting rights of several episodes purchased in year 2017.						
5.	Installed capacity of main products/ services	The CD is in business of trading in content for television, primarily television series, movies, and music. It mainly deals in television content in Hindi and Marathi.						
6.	Quantity and value of main products/ services sold in last financial year	Not yet known as suspended management has not yet provided the records to RP.						
7.	Number of employees/ workmen	Nil						
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available balance sheet as per ROC data is that of Financial Year 2022-2023.						
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	<table><tr><th>Parameters</th><th>Eligibility</th></tr><tr><td>Refundable Earnest Money Deposit (non-interest bearing) to be submitted along with Resolution Plan</td><td>Rs. 1,00,000 (Through Demand Draft) along with Expression of Interest Rs. 20,00,000 (Through Demand Draft) along with Resolution Plan</td></tr><tr><td>Tangible Net Worth</td><td>Rs. 2,00,00,000</td></tr></table>	Parameters	Eligibility	Refundable Earnest Money Deposit (non-interest bearing) to be submitted along with Resolution Plan	Rs. 1,00,000 (Through Demand Draft) along with Expression of Interest Rs. 20,00,000 (Through Demand Draft) along with Resolution Plan	Tangible Net Worth	Rs. 2,00,00,000
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10.	Last date for receipt of expression of interest	14.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	24.01.2026
12.	Last date for submission of objections to provisional list	29.01.2026
13.	Date of issue of final list of prospective resolution applicants	08.02.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13.02.2026
15.	Last date for submission of resolution plans	15.03.2026
16.	Process-mail id (to submit Expression of Interest)	cirp_vcpl@efficaxindia.com (Expression of Interest submitted to any mail id other than that mentioned above shall not be accepted)



RAKESH KUMAR JINDAL

Interim Resolution Professional,
For M/s Vibrant Content Private Limited
IBBI Reg No-IBBI/PA-002/IP-N01148/2021-2022/13963
IBBI Registered Address: D-202, Twin Hallmark, Sector 19A,
Koparkharene, Navi Mumbai, Maharashtra, 400709
Correspondence Address: 70-D, 3rd Floor, Pocket-A,
Vikas Puri Extension, New Delhi-110018
AFA Valid Upto-31.12.2026

Date: 29.12.2025

Place: New Delhi

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Date: 29.12.2025
Place: New Delhi

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Correspondence Address: 70-D, 3rd Floor, Pocket-A,
Vikas Puri Extension, New Delhi-110018
AFA Valid Upto - 31.12.2026

फॉर्म जी							
मेसर्स व्हायब्रंट कॉन्टेन्ट प्रायव्हेट लिमिटेड यांच्याकरिता							
स्वारस्यांची अभिव्यक्तीकरिता आमंत्रण							
(मुंबई येथे मेडिआ व पब्लिशिंग इंडस्ट्रीमध्ये कार्यरत)							
(भारतीय दिवाळखोरी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमावली, २०१६ च्या नियम ३६ए च्या उप-नियमन (१) अंतर्गत)							
अनु. क्र.	संबंधित विवरण						
१.	कॉर्पोरेट कर्जदाराचे नाव, पॅन आणि सीआयएन/एलएलपी क्रमांकासह मेसर्स व्हायब्रंट कॉन्टेन्ट प्रायव्हेट लिमिटेड पॅन : एएईसीव्ही१०६१एफ सीआयएन : U22219MH2012PTC232823						
२.	नोंदणीकृत कार्यालयाचा पत्ता दुकान क्रमांक ०२६, पहिला मजला, एव्हरशार्इन मॉल, चिंचोली बंदर रोड, मालाड पश्चिम मुंबई ४०००६४ महाराष्ट्र						
३.	यूआरएल वेबसाइट वेबसाइट उपलब्ध नाही						
४.	बहुतेक स्थिर मालमत्ता जिथे आहेत त्या ठिकाणाचा तपशील निलंबित व्यवस्थापनाने अद्याप ती दिलेली नसल्याने मालमत्तेची संपूर्ण माहिती अद्याप ज्ञात नाही. २०१७ मध्ये खरेदी केलेल्या अनेक भागांच्या प्रसारण हक्कांच्या स्वरूपात सीडीकडे अमूर्त मालमत्ता आहे.						
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता ही सीडी टेलिव्हिजनसाठी, प्रामुख्याने टेलिव्हिजन मालिका, चित्रपट आणि संगीतासाठी सामग्रीची देवाणघेवाण करण्याचा व्यवसाय करते. ती प्रामुख्याने हिंदी आणि मराठी भाषेतील टेलिव्हिजन सामग्रीची देवाणघेवाण करते.						
६.	गेल्या आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादनांचे/सेवांचे प्रमाण आणि मूल्य निलंबित व्यवस्थापनाने अद्याप आरपीला रेकॉर्ड प्रदान केलेले नाहीत म्हणून अद्याप माहिती नाही.						
७.	कर्मचाऱ्यांची/कामगारांची संख्या शून्य						
८.	दोन वर्षांच्या शेवटच्या उपलब्ध आर्थिक विवरणांसह (शेड्यूलसह), कर्जदारांच्या याद्या यासह अधिक तपशील यूआरएल वर उपलब्ध आहेत आरओसी डेटानुसार शेवटचा उपलब्ध बॅलन्स शीट हा आर्थिक वर्ष २०२२-२०२३ चा आहे.						
९.	संहितेच्या कलम २५(२)(एच) अंतर्गत निराकरण अर्जदारांची पात्रता यूआरएल वर उपलब्ध आहे						
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१०.	स्वारस्य व्यक्त करण्याची अंतिम तारीख १४.०१.२०२६						
११.	संभाव्य निराकरण अर्जदारांची तात्पुरती यादी जारी करण्याची तारीख २४.०१.२०२६						
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याची शेवटची तारीख २९.०१.२०२६						
१३.	संभाव्य निराकरण अर्जदारांची अंतिम यादी जारी करण्याची तारीख ०८.०२.२०२६						
१४.	संभाव्य निराकरण अर्जदारांना माहिती जापन, मूल्यांकन मॉट्रिक्स आणि निराकरण योजनांसाठी विनंती जारी करण्याची तारीख १३.०२.२०२६						
१५.	रिझोल्यूशन प्लॅन सादर करण्याची शेवटची तारीख १५.०३.२०२६						
१६.	प्रोसेस-मेल आयडी तारीख (स्वारस्यांची अभिव्यक्ती सादरीकरण) cirp_vcpl@efficaxindia.com (इच्छेची अभिव्यक्ती सादर करण्यासाठी असेल वर नमूद केलेल्या मेल आयडी व्यतिरिक्त इतर कोणत्याही मेल आयडीवर सादर केलेली स्वारस्य अभिव्यक्ती स्वीकारली जाणार नाही)						

राकेश कुमार जिंदल
अंतरिम रिझोल्यूशन प्रोफेशनल,
मेसर्स व्हायब्रंट कॉन्टेन्ट प्रायव्हेट लिमिटेडसाठी
आयबीबीआय नोंदणीकृत क्र. आयबीबीआय/आयपीए-००२/आयपीए-एन०११४८/२०२१-२०२२/१३९६३
आयबीबीआय नोंदणीकृत पत्ता : डी-२०२, ट्रिन हॉलमार्क, सेक्टर १९ए,
कोपरखैरणे, नवी मुंबई, महाराष्ट्र, ४००७०९
पत्रव्यवहार पत्ता : ७०-डी, तिसरा मजला, पॉकेट-ए,
विकास पुरी एक्सटेंशन, नवी दिल्ली-११००१८
एफएफ वैधता - ३१.१२.२०२६ पर्यंत



बैंक ऑफ बड़ौदा
Bank of Baroda

चांदवरकर रोड माटुंगा शाखा,
श्री शिवंकर बिल्डिंग, स्ट्रीट क्रमांक १३ आणि १५ तेलंग
क्रॉस रोड, कल्याण ज्वेलर्ससमोर, माटुंगा पूर्व,
मुंबई - ४०००१९